**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. – III

**Excise Appeal No. 41130 of 2019**

(Arising out of Order-in-Appeal No. 40/2019 (CTA-II) dated 29.3.2019 passed by the Commissioner of GST & Central Excise (Appeals – II) Chennai)

**M/s. UCAL Fuel Systems Ltd.** **Appellant**
E9-E12, Industrial Complex
Maraimalai Nagar Division
Tamilnadu – 603 209.

Vs.

**Commissioner of GST & Central Excise** **Respondent**
No. 2054-I, Newry Towers
II Avenue, Anna Nagar
Chennai – 600 040.

**APPEARANCE:**

Ms. G. Pallavi, Advocate for the Appellant
Shri Jagan Babu, AC (AR) for the Respondent

**CORAM**

**Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)**

Final Order No. **40030 / 2020**

Date of Hearing: 08.01.2020
Date of Decision: 08.01.2020

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

Rex